

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH - NEW DELHI**

Original Application No.622/2023

Hemant Sharma

.....Applicant

Versus

Narendra Nath Gaur & Others

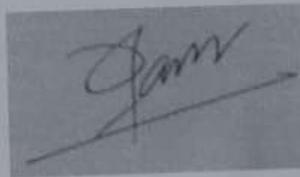
.....Respondents

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Place: CHANDIGARH

Filed by



Date: 6/8/2024

MOHAN LAL GAUR

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Additional information by way of affidavit by respondent No.2 regarding burning of wheat stubble by the applicant Hemant Sharma, in the piece of land bearing Khasra No. 32/26/1 Mauja village Garhi Kotaha , Tehsil Raipur Rani, Dist. Panchkula.

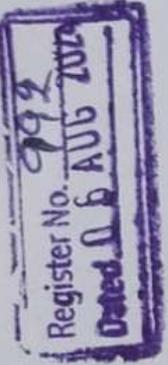
Respectfully Showeth:-

I, Mohan Lal Gaur, aged about 74 years, S/o Lt. Shri Devi Dayal Sharma, resident of Flat no. 5501/3, Modern Housing Complex, Manimajra, Chandigarh, do hereby solemnly affirm and declare as under

1. That the complainant/applicant Mr. Hemant Sharma has filed a complaint concerning the environment and ecology of the area in September 2023 before this Hon'ble Tribunal bearing original application No. 622/2023 against respondent Nos. 1 to 8 and 9 to 14 of various Government functionaries.



06 AUG 2024



2. That the applicant Mr. Hemant Sharma is owner and in possession of land measuring 46 kanal 5 marla bearing Kasra No. 32//26/1 in village Garhi Kotaha. Mr. Hemant Sharma works in USA and his wife Mrs. Parul Sharma lives in Panchkula and is looking after this piece of land, whereas Mr. Lilu Khan, S/O Shri Idu Khan of village Sultanpur is doing the farm practices on behalf of the land owner.
3. That in the month of February/March 2023 the orchard having mango, litchi and chiku trees (approx. 300) were cut down and since then agricultural activities are being carried out.
4. That in the above said piece of land wheat crop was sown in the month of November 2023 and crop was harvested in the first fortnight of April 2024 by using Harvester Combine. On 28th April 2024, Mr. Lilu Khan had put the wheat stubble on fire resulting in fire and smoke causing loss to environment for which Mr. Lilu Khan, Mrs. Parul Sharma, wife of Hemant Sharma and Mr. Hemant Sharma, Complainant are responsible.
5. That adjoining the land of complainant Mr. Hemant Sharma, the land of answering respondent No.2 exists, bearing Khasra No. 32//26/3, wherein new plantation of Safeda trees has been carried out in the month of March and the plant saplings are only one month old. The stubble burning has not only caused environmental harm, but the burning heat has adversely affected the health of plant saplings.

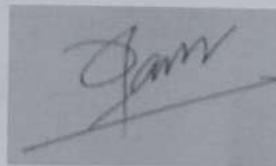


6. That the opening lines of para 3, page 12 of complaint O.A/622/2023 reads **"the present application is being filed by the applicant as being responsible citizen interested in the protection of the environment and ecology of his ancestral village – Garhi Kotaha"**. It is a question to be put to the applicant that when in the month of March/April 2023, he himself cut down about 300 plants of mango, litchi and chiku etc and is burning stubble in his fields, then what morality he has to mention these lines in his application and why heavy pecuniary penalty and legal action should not be initiated against him and others involved. Photographs of wheat stubble – **Annexure A1** and burned fields are enclosed as per **Annexure A-2 and A-3.**

In view of the submissions submitted in the above paras, suitable legal action may kindly be taken against the applicant Hemant Sharma, his wife Parul Sharma and farm attendant Mr. Lilu Khan, who put the stubbles on fire.

Place: CHANDIGARH

Date: 06/08/2024



Deponent



VERIFICATION:

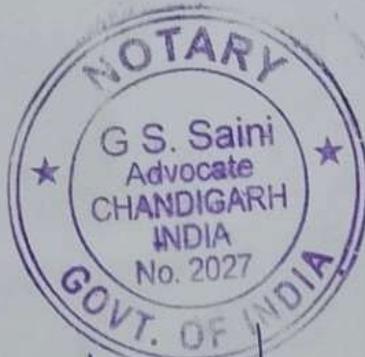
Verified at Chandigarh, on this 6th day of August 2024 that the contents of the above affidavit are true and correct to the best of my knowledge, based on the facts and no part of it is false and nothing material has been concealed therein.

Verified at Chandigarh
On 05/08/2024



A rectangular box containing a handwritten signature in black ink, which appears to be "Jain".

Deponent

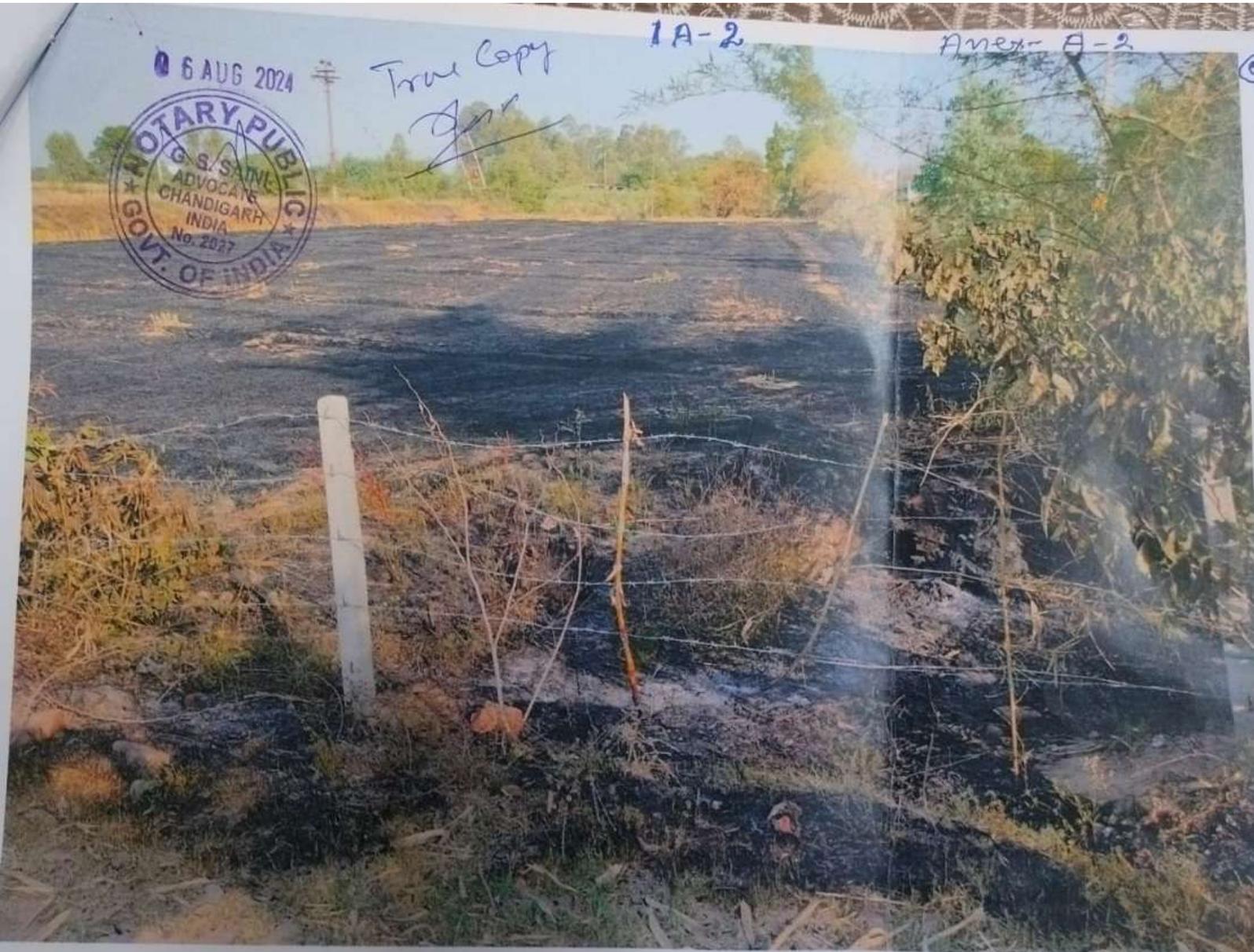


Attested as Identified

NOTARY PUBLIC

06 AUG 2024





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